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Date: 24/08/2025

Akash Kumar Singh Son Of Manoj Singh Vs Union Of India & Ors

Court: Central Administrative Tribunal - Allahabad Bench, Allahabad

Date of Decision: Dec. 5, 2022

Hon'ble Judges: Om Prakash VII, Member (J); Dr. Sanjiv Kumar, Member (A)

Bench: Division Bench

Advocate: Ram Prakash Chauhan, M.K. Sharma

Judgement

Om Prakash VII, Member (J)

- 1. None present for the applicant even in the revised call. Shri M.K. Sharma, learned counsel for the respondents is present.
- 2. Today, there is no request on behalf of the applicant $\tilde{A}\phi\hat{a}$, $\neg\hat{a}$, ϕ s counsel for adjournment. It appears that the applicant has lost interest in pursuing the

matter. Accordingly, the Delay condonation Application No.2279 of 2022 as well as Restoration Application No.2280 of 2022 are dismissed in default

and for non-prosecution. No costs.

3. Interim order, if any, stands vacated.